

ITEM NO.52

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. PRADIP Y. LADEKAR

Petition(s) for Special Leave to Appeal (C) No(s). 7697/2024

CHANDRA SHEKHAR AZAD AGRICULTURAL AND TECHNICAL UNIVERSITY, KANPUR
& ORS. Petitioner(s)

VERSUS

JAVED BAHAR & ANR. Respondent(s)
(I.R. and IA No.77072/2024-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.77071/2024-EXEMPTION FROM FILING O.T.
and IA No.77075/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 10-05-2024 This petition was called on for hearing today.

For Petitioner(s)

Mr. Rohit Amit Sthalekar, AOR
Mr. Purnendu Bajpai, Adv.
Mr. Shashank Singh, Adv.
Mr. Dipanshu Krishan, Adv.

For Respondent(s)

Mr. Manoj K. Mishra, AOR
Mr. A.Baskar, Adv.
Mr. B.P.Parhiar, Adv.
Mr. Umesh Dubey, Adv.
Mr. Vishal, Adv.
Ms. Pooja Aggarwal, Adv.
Ms. Uma Tripathi, Adv.

Dr. Vijendra Singh, AOR
Mr. Pushkar Sharma, Adv.
Ms. Apurva Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Despite service of notice on respondent No. 2, there is no
appearance.

Four weeks time, is granted to respondent No. 1, to file

counter affidavit.

However Mr. Pushkar Sharma, Ld. Advocate has appeared on behalf of Mr. Vijendra Singh, Ld. Advocate-on-Record for respondent No.2.

He seeks and is granted one week's time to file vakalatnama and counter affidavit.

After expiry of said period, the matter shall be processed for listing before the Hon'ble Court.

PRADIP Y. LADEKAR
Registrar

MG